COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 88 OF 2016 & IA NOs. 207, 208 OF 2016

Dated: 18th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

GAIL Gas Ltd. Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.

Mr. Ajit Pudussery Mr. Ajeet S. Verma

Mr. K. Vijayn

Counsel for the Respondent(s) : Mr. Prashant Bezboruah

Mr. Sumit Kishore for R.1

Mr. Mayank Pandy for R.2

ORDER

IA No. 208 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

We have heard learned counsel for the appellant. List the matter for further hearing on <u>15.09.2017.</u>

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Ranjana P. Desai) Chairperson

ts/vg